

52. Santosh Education Society's Law College, Karim Nagar, A.P.
53. Kalinga Law College, Bhubaneshwar, Orissa.
54. Kamla Nehru Law College, Korba, M.P.
55. Nizamabad Law College, Nizamabad, A.P. (No approval beyond 2000).
56. Gokulanand Maharathi Law College, Bhubaneshwar, Orissa.
57. Brahmapur Law College, Brahmapur, Orissa.
58. Al-Ameen Law College, Bangalore, Karnataka
59. Jawaharlal Nehru Law College, Sohagpur, M.P.
60. A.V. Education Society's Law College, (K.V. Ranga Reddy Law College),- Functioning under Court's Order.
61. Government Law College, Deoria, M.P.
62. Jammu Education Society's Law College, Jammu.
63. Bharat Education Society's Law College, Bangalore, Karnataka.
64. Indra Priyadarshini Law College, Bhopal, M.P.

[Translation]

#### **Environmental Technology Centre**

1855. SHRI MOHAN RAWALE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the European Union has offered to set up an Environmental Technology Centre in our country; and

(b) if so, the details thereof and reaction of the Government thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) and (b) No, Sir. However, the European Commission has mentioned the concept of an environmental technology facility, which could provide

Indian enterprises, small and medium and large and local planners with access to best available European techniques as a possible option for future cooperation.

[English]

#### **Delhi Pollution Control Committee**

1856. DR. SANJAY SINH: will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of small units which had been shut down as a result of the action taken by the Delhi Pollution Control Committee;

(b) whether Government propose to exempt such units from the purview of the Pollution Act in view of their financial difficulties;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) (a) The Delhi Pollution Control Committee (DPCC) has closed down 118 units after identifying them under 'H' category on the basis of a criteria. In addition to that, the DPCC has also issued closure directions to 682 units for their failure to instal necessary pollution control devices. Out of these, 495 units have been allowed to operate after they have installed necessary pollution control devices.

(b) to (d) The Government has no proposal to exempt any unit from the purview of the Pollution Control Acts. However, Government have formulated a scheme to assist small scale units to set up Common Effluent Treatment Plants (CETPs). Under this scheme, Government have already released Rs. 45.00 crores equally shared by the Central and State Governments as grant-in-aid for construction of 15 CEPTs in 21 industrial areas in Delhi. The other financial incentives, such as, concessional excise duty for procurement of pollution control devices and tax exemptions for shifting of units from non-conforming areas to conforming areas are also available to the small scale industries.

#### **WHO Fellowship**

1857. SHRI JAYARAMA LAL SHETTY:  
SHRI NADENDLA BHASKARA RAO:  
SHRI AJAY KUMAR S. SARNAIK:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have not cleared the list of Doctors selected for WHO fellowship for 1997-98;

(b) if so, the reasons therefor;

(c) the name of the countries they are slated to visit for training;

(d) the criteria for selecting doctors for WHO fellowship and the details of doctors selected more than once for the purpose; and

(e) the steps taken/proposed to be taken to bring transparency in the selection process for WHO fellowship?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) (a) and (b) : No, Sir. The nominations for 1998-99 biennium have been cleared and forwarded to WHO for further action.

(c) The country for training is decided on a number of criteria such as area of specialisation, willingness of the institute to accept the candidature, duration of the courses, availability of funds, etc.

(d) The criteria for selection of doctors for fellowship include the following:

- (1) should be a Government servant with the Central/state/UT Administration with not less than 5 years experience;
- (2) should be below 50 years of age at the time of applying and should fulfil the minimum eligibility qualification prescribed;
- (3) should not be recommended simultaneously under another programme.

(4) should not have availed fellowship during the last 5 years.

Adequate representation is to be given to eligible SC/ST officers and women candidates. In accordance with the criteria, no candidate who have availed fellowship during the last 5 years has been allowed to avail of the present fellowship.

(e) The selection is made based on applications received in response to circulars issued to all States indicating criteria for selection, area of possible specialisation and the last date for application. The eligible applicants are thereafter scrutinized by a high level committee and approved at the level of the Minister.

### Unexplored High Potential Oilfields

1858. DR. ASIM BALA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of unexplored high potential oilfields in the county;

(b) the number of oilfields from which the oil is being lifted and quantity of oil lifted therefrom, oilfield-wise; and

(c) the name of oilfields from where extraction of oil has not been found commercially viable?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): (a) None, Sir.

(b) and (c) Statement is enclosed.

### Statement

1. Oil & Natural Gas Corporation (ONGC): ONGC is producing crude oil from 11 producing projects in its four regions as details below:-

Region	Projects	Crude Oil Production During 1997-98 (MMT)
1	2	3
1. Mumbai Region Business Centre (MRBC)	(i) Bombay Offshore	19.863